

Group Insurance Scheme for Landless Agricultural Labourers

1559. SHRI B. RAJARAVI VARMA: Will the Minister of FINANCE be pleased to state:

(a) whether the operation of Group Insurance Scheme for landless agricultural labourers has been suspended; if so, the reasons therefor; and

(b) the action proposed to be taken by Government for revival of the Scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No, Sir.

(b) Does not arise.

Establishment of Family Courts

1560. SHRI K. S. RAO: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Family Courts have been set up in Delhi;

(b) if so, the details thereof;

(c) if not, the reasons therefor and the time by which the Family Courts are likely to be established in Delhi;

(d) the number of such matrimonial cases pending in Delhi Courts; and

(e) the steps being taken for disposal of these cases expeditiously?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GOSWAMI): (a) to (c) Steps have already been taken by Delhi Administration to set up 10 Family Courts in the Union Territory of Delhi, at an early date.

(d) to (e) The information is being collected and will be laid on the Table of the house.

Smuggling of Drugs

1561. SHRI SHANTILAL PURUSHOTTAM DAS PATEL:

SHRI BALESHWAR YADAV:
SHRI MADHAVRAO SCINDIA:

Will the Minister of FINANCE be pleased to state:

(a) the comparative percentage of the smuggling of drugs into the country since the beginning of 1990 upto July, 1990, monthwise:

(b) the quantity of drugs and other smuggled goods seized since the beginning of 1990 upto July, 1990:

(c) the areas identified where smuggling of drugs into the country is carried out;

(d) to what extent the Narcotic Drugs and Psychotropic Substances Act, 1989 has proved deterrent in curbing the drug smuggling; and

(e) the measures considered by Government to enforce the law rigidly to check drug smuggling?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) The quantity of drugs and other smuggled good seized in the period 1-1-1990 to 30-6-1990 are:—

OPIUM	546 Kgs
Heroin	1049 Kgs
Morphine	2 Kgs. + 1388 ampules
Ganja	762 Kgs.
Hashish	1564 Kgs.
Cocaine	1Kg.
Methaqualone	682 Kg

Other contraband goods seized valued at Rs. 379.87 crores (Provisional).

(c) Smuggling of drugs into the country is normally done from across the land borders with Pakistan, Nepal and Burma. Rajasthan, Punjab and Jammu & Kashmir States are vulnerable for Heroin and Hashish smuggling. as also Mizoram, Manipur and Nagaland for Heroin smuggling. Indo-Nepal border is sensitive for Ganja and Hashish. Stray incidents of smuggling